

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 1157 OF 2017 & 1759 OF 2018**

**IN**

**APPEAL NO. 379 OF 2017 & IA NO. 09 OF 2019**

**Dated: 4<sup>th</sup> January, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**TANGEDCO**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Vallinayagam  
Ms. S. Amali

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Ms. Anushree Bardhan a/w  
Mr. J. Shanasekaran (Rep.)  
for R.2

**ORDER**

**IA NO. 09 of 2019**

***(Appl. for condonation of delay in filing reply)***

We have heard learned counsel for the applicant. For the reasons set out in the application, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

**IA NOS. 1157 OF 2017 & 1759 OF 2018**

***(Applns. for stay and directions)***

List these applications for hearing on **07.01.2019**.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**